

DIVISION BENCH

ITEM NO.107

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP (IB) No.21/ALD/2023

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 23rd July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	CIVILBABA DIGITAL SOLUTIONS PVT. LTD. V/S SAXENA MARINE-TECH PVT. LTD.
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Sh. Ankit Sharma alongwith : *For the Operational Creditor*

Sh. Rakesh Kumar, Ms. Preeti Kashyap,
Sh. Varun Pandit & Sh. Yash Dhawan, Adv.

Sh. Udai Chandani, Adv. : *For the Corporate Debtor*

ORDER

1. At the outset, the Ld. Counsel representing the Corporate Debtor states that in order to discharge the liability, an amount of Rs.5 lakh has already been paid and now today, he states that an amount of Rs.16.50 lakhs by way of demand draft is ready to be paid to the Operational Creditor.
2. Per contra, Ld. Counsel representing the Operational Creditor states that he has instructions not to go ahead with the said proposed settlement, and therefore wants to argue the matter.
3. Ld. Counsel representing the Corporate Debtor seeks a short accommodation to take instructions and to argue the matter in case if settlement is not reached on or before the next date of hearing, the matter would be heard finally.
4. The matter is adjourned for final hearing on 8th August, 2024.

-Sd-
(Ashish Verma)
Member (Technical)

-Sd-
(Praveen Gupta)
Member (Judicial)

23rd July, 2024

Avaneesh Kumar Singh
(Stenographer)